

(200)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD.

O.A.No. 931/96
O.A.Sr.No.1752/96

Date of order : 31.7.1996.

Between

B.Devaraju

.. Applicant

And

1. Union of India
Rep. by Secretary,
Min. of Communications,
Dept. of Posts,
New Delhi-1.
2. Postmaster-General,
Kurnool Region,
Kurnool-518005.
3. Superintendent,
RMS 'A' Division,
Guntakal-515801.
4. Head Record Officer,
RMS 'AG' Division,
Guntakal-515801.
5. Inspector, R.M.S.,
AG(I) Sub-Division,
Guntakal-515801.

.. Respondents

Counsel for the Applicant

.. Shri B.S.A.Satyanarayana

Counsel for the Respondents

.. Shri N.R.Devaraj, Sr. CGSC

C O R A M

Hon'ble Shri Justice M.G.Chaudhari : Vice-Chairman

Hon'ble Shri H.Rajendra Prasad : Member (A)

Order

(Per Hon'ble Shri Justice M.G.Chaudhari, Vice-Chairman)

The applicant appears to have been given a temporary br
appointment as Rest House Attendant at Bangalore way back in
1987. He ceased to be in employment since 1987. It is his
that in pursuance of the memo dated 1.12.83 inviting candid
for selection test for the post of ED Mailman, he was s
but was placed at serial 15 in the waiting list. He
however, offered the appointment at any time ther
ED Mailman. According to him, candidates who

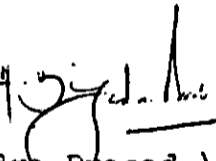
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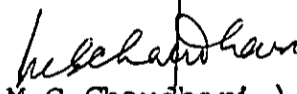
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in the said waiting list have been appointed and there was no reason not to consider him for the said appointment. The applicant states that he has filed a representation on 22.7.92 and a further representation on 23.7.92 to the Postmaster General A.P.S.R. Kurnool but he has not received any reply. Although the matter has become old and the claim of the applicant is only on the basis of his inclusion in the waitlisted candidate in the list of 1983, we think that in fairness the representation of the applicant should have been considered by the Respondent No.2 and the applicant should have been informed of the result thereof. Hence the following order is passed:-

2. The Respondent No.2 is directed to consider and dispose of the representations of the applicant dated 22.7.92 and 23.7.92 on merits and convey his decision to the applicant indicating brief reasons in support of that decision if the request is rejected

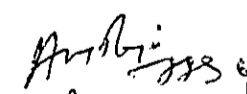
3. The above exercise should be completed within a period of two months from the date of receipt of copy of this order. The O.A. is accordingly disposed of. No orders as to costs.


(H. Rajendra Prasad)
Member (A).


(M.G. Chaudhari)
Vice-Chairman.

Dated: 31.7.1996.
Dictated in Open Court.

br.


Deputy Registrar (D) (cc)

To

1. The Secretary, Union of India,
Ministry of Communications,
Dept.of Posts, New Delhi.
2. The Postmaster General,
Kurnool Region, Kurnool-5.
3. The Superintendent,
RMS 'A' Division, Guntakal-1.
4. The Head Record Officer,
RMS 'AG' Division,
Guntakal-801.
5. The Inspector, R.M.S. AG(I) Sub Division,
Guntakal-801.
6. One copy to Mr.B.S.A.Satyanarayana, Advocate, CAT.Hyd.
7. One copy to Mr.N.R.Devraj, Sr.CGSC. CAT.Hyd.
8. One copy to Library, CAT.Hyd.
9. One spare copy.

pvm.

23/8/96

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TYPED BY CHECKED BY
COMPARED BY APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE M.G. CHAUDHARI
VICE-CHAIRMAN

AND

THE HON'BLE MR. H. RAJENDRA PRASAD: M(A)

Dated: 31-7-1996

~~ORDER~~/JUDGMENT

M.A./R.A/C.A.No.

in

O.A.No. ~~595/96~~

931/96

T.A.No.

(W.P.)

Admitted and Interim Directions
issued.

Allowed.

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
श्रेणी/DESPATCH
20 AUG 1996
HYDERABAD BENCH